

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:86

ANSWERED ON:05.08.2013

IDENTIFICATION OF WASTES

Jaiswal Shri Gorakh Prasad ;Sinh Dr. Sanjay

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the import of waste/e-waste is allowed only for recycling/recovery/reuse purposes in the country;
- (b) if so, the manner to identify the wastes for recycling/recovery/reuse purposes in the country;
- (c) the existing capacities of plants for reuse of the waste in the country, as on date; and
- (d) the quantity of imported waste/e-waste during each of last three years and the current year?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) As per the Hazardous Wastes(Management, Handling & Transboundary Movement) Rules, 2008, the import of hazardous waste/e-waste is allowed for recycling, recovery or reuse .No import is allowed for the purpose of disposal. The categories of hazardous waste applicable for import are listed in Schedule III of the Hazardous Wastes Rules.

(c) As per the information furnished by CPCB, 96 recycling/dismantling units in the country having environmentally sound facilities have been granted registration by different State Pollution Control Boards/Pollution Control Committees for recycling/dismantling of approx. 2,92,457 MTA of e-waste.

(d) During 2010, 2011, 2012 and the current year, the Ministry has granted permission for import of 16,45,329 MT; 1,94,408 MT; 8,22,429 MT; and 3,25,960 MT of hazardous waste, respectively for recycling, recovery or reuse under the Hazardous Waste Rules, 2008. During this period no permission for import of e-waste has been granted by the Ministry.